

LOANS TO AIR LINES CORPORATION

*1207. Shri K. C. Sodhia: Will the Minister of Communications be pleased to state:

(a) the total amount of loans sanctioned to each of the two Air Lines Corporations during 1954-55 so far;

(b) the purpose for which they were sanctioned; and

(c) the terms thereof?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) to (c). A loan of Rs. 50 lakhs has been sanctioned to the Indian Airlines Corporation at 4½% interest per annum payable annually. The principal is to be repaid in two annual instalments commencing from the year 1958-59. The loan has been advanced for meeting the current working expenses of the Corporation. No loan has so far been advanced to the Air India International Corporation during 1954-55.

Shri K. C. Sodhia: Are any subsidies also granted to these Lines?

Shri Raj Bahadur: No, Sir.

जमींदारी-उन्मूलन

*१२०८. श्री रनबमन सिंह : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जमींदारी-उन्मूलन के संबंध में सरकार ने कोई ऐसे निर्देशक सिद्धान्त बनाये हैं, जिन में यह व्यवस्था की गई हो कि एक जमींदार के पास कम से कम कितनी जमीन होनी चाहिये ।

(ख) यदि हां, तो उस के ब्यारे क्या है ; और

(ग) जमींदारी-उन्मूलन के बाद जमींदारों से प्राप्त होने वाली जमीन के उपयोग के लिये सरकारी सिद्धान्त क्या है ?

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): (a) No.

(b) Does not arise.

(c) Legislation in each State lays down the relevant principles according to the local conditions.

श्री रनबमन सिंह : क्या मंत्री महोदय इसको हिन्दी में बतलाने की कृपा करेंगे ?

खाद्य तथा कृषि मंत्री (श्री ए० पी० जैन): (क) जी नहीं ।

(ख) सवाल उत्पन्न नहीं होता है ।

(ग) हर एक सरकार अपने हालात के मुताबिक कानून बना रही हैं ।

श्री रनबमन सिंह : क्या मैं जान सकता हूँ कि जिन किसानों ने जमींदारी उन्मूलन के बाद जमींदारों से जमीन ले ली थी और जिसको उन्होंने उपजाऊ बना लिया था, उस जमीन से वे किसान जमींदारी उन्मूलन के बाद बेदखल कर दिये गये हैं, उनके लिये क्या किया जायेगा ?

श्री ए० पी० जैन : जमींदारी उन्मूलन से जो जमीन मिल रही हैं उसके बारे में उसूल यह हैं कि वह खेती करने वालों को कुछ पैसे ले कर दी जाती हैं ।

श्री रनबमन सिंह : बटवारे के सिलसिले में एक परिवार की संख्या कितनी मानी गयी है ?

श्री ए० पी० जैन : वह तो हर एक राज्य में अलग अलग है ।

श्री रनबमन सिंह : एक परिवार के पास ज्यादा से ज्यादा कितनी जमीन होनी चाहिये ?

श्री ए० पी० जैन : अभी तक तो इसका निर्णय नहीं हुआ है । राज्य सरकारों से पूछा गया है कि उनके यहां कितनी जमीन है और किस किस के पास कितनी कितनी है । जब इसका ब्यारा ले लिया जायेगा तब यह प्रश्न ठीक होगा ।

Shri N. B. Chowdhury: May I know whether it is a fact that certain State Governments had approached the Government of India to amend certain

sections of the Constitution in order that they may expedite their land reform laws?

Shri A. P. Jain: The question of amending the Constitution in this respect is under the consideration of the Government and a decision may be announced shortly.

Mr. Speaker: No. 1211, Shri Viswanatha Reddy.

An Hon. Member: Shri Viswanatha Reddy is here.

Mr. Speaker: Hon. Members have to be careful to see when their questions are called. Otherwise they will be passed over.

Shri Viswanatha Reddy: No. 1211, Sir,

RAILWAY RATES TRIBUNAL

*1211. **Shri Viswanatha Reddy:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that several Chambers of Commerce have made a representation to Government to the effect that the present procedure of settling cases before the Railway Rates Tribunal involves considerable expense and time to the parties; and

(b) if so, the steps proposed to be taken to obviate these difficulties?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes, Sir.

(b) The matter is under examination.

Shri Viswanatha Reddy: May I know the average number of cases for review that come up before the Railway Rates Tribunal annually and how many of them are decided?

Shri Alagesan: The cases are not many; I do not have the exact numbers; they may be four or five.

Shri Viswanatha Reddy: In view of the insistent demand of the commercial and industrial community of the country for a review of the rate and freight structure in Indian railways, may I know whether any attempts are

being made to see that a review is undertaken?

Shri Alagesan: It is proposed to undertake such a review.

Shri Basappa: May I know in respect of what goods this difference in rate arises?

Shri Alagesan: I should like to have notice. I do not have the details of the cases.

Shri Basappa: After all, there will be four or five cases.

Dr. Lanka Sundaram: May I know the total cost involved in the maintenance of the Railway Rates Tribunal with the lack of work which the hon. Minister mentioned a little while ago?

Shri Alagesan: It is a statutory body and it has to be maintained. I think the cost is not much. I can give figures if the hon. Member puts a specific question. I do not have the figures before me.

WATER SUPPLY IN AGARTALA

*1213. **Shri Biren Dutt:** Will the Minister of Health be pleased to refer to the reply given to the unstarred question No. 523 on the 17th September, 1954 and state the nature of the water works and drainage scheme proposed for Tripura and the time it will take for its execution?

The Deputy Minister of Health (Shrimati Chandrasekhar): The preparation of the scheme for water supply and drainage for Agartala town has not yet been completed. It is too early as yet to state when the scheme will be executed.

DESTRUCTION OF CROPS BY ELEPHANTS

*1214. **Shri Dasaratha Deb:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware that elephants and other wild animals destroy crops at many places in Tripura; and

(b) if so, the measures Government propose to take to check this menace?